

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.
Accused persons stated to be in JC.
Heard. File perused.
Put up on 01.06.2020 for consideration.



(Babita Puniya)
Duty MM/West/THC
19.05.2020

01/06/20

court is closed due to

COVID-19 pandemic

Ld. C. APP for the State

now for consideration

put up on 01/06/20
before court concerned for
consideration



19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Accused is stated to be in JC.

Heard. File perused.

Put up on 01.06.2020 for consideration.



(Babita Puniya)
Duty MM/West/THC
19.05.2020

01/6/20

Contd. as above due to
covid-19 pandemic

H. W. App for the state,
Accused is stated to be in JC
because

Put up on 01/06/20 before
court concerned.
any way

State vs. Prince Dixit & Ors.

FIR No.108/2019
PS Paschim Vihar West
U/s 302/201/380/411 IPC

01.06.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Sh. Bhuvneshwar Tyagi, Ld. Counsel for applicant/accused through VC.

Court is convened through video conferencing/CISCO Webex

Meet.

After some arguments, Ld. Counsel wishes to withdraw the present bail application with liberty to file the same before the Ld. Sessions Court.

Heard. Allowed.

Bail application stands dismissed as withdrawn.

Copy of this order be sent to Ld. Counsel through whatsapp.

(Babita Puniya)
Duty MM/West/THC
01.06.2020

State vs. Sachin Bhatia

FIR No.616/19
PS Tilak Nagar
U/s 392/397/411/379/356/34 IPC &
27/54/59 Arms Act

01.06.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Application again taken up at request of Ld. Counsel and applicant.

Present: Ld. APP for State.

Applicant in person with counsel Sh. Prince Sharma.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL13-ST-9738** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL13-ST-9738** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL13-ST-9738** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL13-ST-9738** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL13-ST-9738** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

However, the **rightful owner/registered owner** is directed not to dispose of the **vehicle bearing no.DL13-ST-9738** without prior permission of the court.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty MMA West/THC
01.06.2020

State vs. Shakil Ahmad

FIR No.120/2020
PS Paschim Vihar
U/s 25/54/59 A. Act

01.06.2020

Vide order no.733-786/CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.
Applicant in person.

SHO has not filed reply despite specific direction passed by Ld. Duty MM.

Heard. Application perused.

Let the articles, as per search memo, be released to the person entitled thereto as per rules on acknowledgement. Accordingly, the application is disposed of.

Copy dasti.



(Babita Puniya)
Duty MM/West/THC
01.06.2020

01.06.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.
Ld. Counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL4S-DB-6503** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL4S-DB-6503** is released to the registered owner/rightful owner.

Heard. Application perused.


Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL4S-DB-6503** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL4S-DB-6503** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL4S-DB-6503** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.


(Babita Puniya)
Duty MM/West/THC
01.06.2020

01.06.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.
Ld. Counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL4S-CT-2973** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL4S-CT-2973** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL4S-CT-2973** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL4S-CT-2973** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL4S-CT-2973** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.



(Babita Puniya)
Duty MM/West/THC
01.06.2020

01.06.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Application again taken up at request of Ld. Counsel.

Present: Ld. APP for State.

Ld. Counsel on behalf of applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL4S-CW-9417** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL4S-CW-9417** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL4S-CW-9417** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL4S-CW-9417** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL4S-CW-9417** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)

Duty MM/West/THC

01.06.2020

State vs. Karan

FIR No.436/2020
PS Rajouri Garden
U/s 380/457/411/34 IPC

01.06.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Ld. Counsel for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused **Karan** under section 437 CrPC seeking regular bail. Reply is already on record.

It is stated by the Ld. Counsel that co-accused has already been granted bail by the court. He further stated that accused is running in JC since 09.05.2020 and recovery has already been effected.

Application and reply perused.

Considering the overall conspectus of the case, particularly the custody period of accused, I deem it fit to admit the accused **Karan** on bail on his furnishing a bail bond in the sum of Rs.10,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court/Jail Superintendent on the following conditions:-

1. That the accused shall co-operate in the investigation; and
2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.

(Babita Puniya)
Duty MM West/THC
01.06.2020

01.06.2020
Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Ld. Counsel for applicant/accused.

IO in person with case file.

Vide this order, I shall decide the application filed on behalf of the applicant/accused **Khalil** under section 437 CrPC seeking regular bail.

Reply received.

Application and reply perused.

It is submitted by Ld. Counsel on behalf of applicant/ accused that accused has been falsely implicated in this case and co-accused having more or less similar role has already been granted bail and therefore on the ground of parity the accused/applicant be also released on bail.

Keeping in view the facts and circumstances of the case, particularly the fact that co-accused having more or less similar role has already been admitted to bail, I am of the opinion that applicant/ accused is entitled to bail. Accordingly, applicant/ accused **Khalil** is admitted to bail on his furnishing a bail bond in the sum of Rs.25,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court/Jail Superintendent on the following conditions:-

1. That the accused shall co-operate in the investigation; and
2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain



When he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.


It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.


(Babita Puniya)
Duty MM/West/THC
01.06.2020

01.06.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Ld. Counsel for applicant/accused.

IO in person with case file.

Vide this order, I shall decide the application filed on behalf of the applicant/accused **Khalil** under section 437 CrPC seeking regular bail.

Reply received.

Application and reply perused.

It is submitted by Ld. Counsel on behalf of applicant/ accused that accused has been falsely implicated in this case and co-accused having more or less similar role has already been granted bail and therefore on the ground of parity the accused/applicant be also released on bail.

Keeping in view the facts and circumstances of the case, particularly the fact that co-accused having more or less similar role has already been admitted to bail, I am of the opinion that applicant/ accused is entitled to bail. Accordingly, applicant/ accused **Khalil** is admitted to bail on his furnishing a bail bond in the sum of Rs.25,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court/Jail Superintendent on the following conditions:-

1. That the accused shall co-operate in the investigation; and
2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain

-2-

When he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.


It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.



(Babita Puniya)
Duty MM/West/THC
01.06.2020

01.06.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Ld. Counsel for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused **Devender @ Parvesh @ Vikas** under section 437 CrPC seeking regular bail.

Reply received.

Application and reply perused.

Perusal of documents reveal that accused is running in JC since 09.03.2020 and recovery has already been effected. Therefore, I deem it fit to admit the accused **Devender @ Parvesh @ Vikas** on bail on his furnishing a bail bond in the sum of Rs.10,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court/Jail Superintendent on the following conditions:-

1. That the accused shall co-operate in the investigation; and
2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.


It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.


(Babita Puniya)
Duty MM/West/THC
01.06.2020

State vs. Nikhil Kumar

FIR No.759/19
PS Paschim Vihar East
U/s 379/34 IPC

01.06.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Ld. Counsel for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused **Nikhil Kumar** under section 437 CrPC seeking regular bail. Reply is already on record.

Application and reply perused.

05.03.2020 and recovery has already been effected. Therefore, I deem it fit to admit the accused **Nikhil Kumar** on bail on his furnishing a bail bond in the sum of Rs.10,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court/Jail Superintendent on the following conditions:-

1. That the accused shall co-operate in the investigation; and
2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

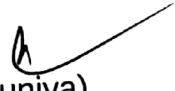
It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.


(Babita Puniya)
Duty MM/West/THC
01.06.2020

State vs. Faizal @ Faizal Ali

FIR No.007947/2020
PS Tilak Nagar
U/s 379/411 IPC

01.06.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Ld. Counsel for accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused **Faizal @ Faizal Ali** under section 437 CrPC seeking regular bail. Reply is already on record.


Application and reply perused.

Perusal of documents reveal that recovery has already been effected and challan has already been filed before the court. Therefore, I deem it fit to admit the accused **Faizal @ Faizal Ali** on bail on his furnishing a bail bond in the sum of Rs.10,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court/~~Jail Superintendent~~ on the condition that he shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.


(Babita Puniya)
Duty MM/West/THC
01.06.2020

01.06.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Ld. Counsel for accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused **Harsh** under section 437 CrPC seeking regular bail. Reply is already on record.


Application and reply perused.

Perusal of documents reveal that recovery has already been effected and challan has already been filed before the court. Therefore, I deem it fit to admit the accused **Harsh** on bail on his furnishing a bail bond in the sum of Rs.10,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court/Jail Superintendent on the condition that he shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.


(Babita Puniya)
Duty MM/West/THC
01.06.2020

State vs. Rahisuddin

FIR No.033263/19
PS Patel Nagar
U/s 379/411/34 IPC

01.06.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.
Ld. Counsel for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused **Rahisuddin** under section 437 CrPC seeking regular bail. Reply is already on record.

Application and reply perused.


Perusal of documents reveal that accused is running in JC since 01.10.2019 and recovery has already been effected. Therefore, I deem it fit to admit the accused **Rahisuddin** on bail on his furnishing bail bond in the sum of Rs.10,000/- to be furnished before Jail Superintendent to his satisfaction and surety bond be furnished within period of 30 days on opening of the court. In case the surety bond is not furnished the bail shall be considered as canceled.

Once the personal bond is accepted by the concerned Jail Superintendent, the present bail order shall be considered as release of the accused. The Jail Superintendent is directed to submit the personal bond before the concerned court upon reopening of the court.

Application stands disposed of.

Copy of this order be sent to Jail Superintendent.

Copy dasti.


(Babita Puniya)
Duty MM/West/THC
01.06.2020

01.06.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Application again taken up at request of Ld. LAC.

Present:

Ld. APP for State.

Sh. Sanni Garg, Ld. LAC for applicant/accused.

IO/ASI Sujan Singh in person with case file.

Vide this order, I shall decide the application filed on behalf of the applicant/accused **Surender @ Pinda** under section 437 CrPC seeking regular bail. Reply is already on record.

Application and reply perused.

01.12.2018 and recovery has already been effected. Therefore, I deem it fit to admit the accused **Surender @ Pinda** on bail on his furnishing a bail bond in the sum of Rs.10,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court on the following conditions:-

1. That the accused shall co-operate in the investigation; and
2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.

(Babita Puniya)
Duty MM/West/THC
01.06.2020

FIR No. 548/2020
PS Punjabi Bagh

30.05.2020

Present: Ld. APP for the State
Ld. Counsel Sh. A.K. Sharma for applicant / accused
Report not received.
Let report be filed on 01.06.2020.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:30.05.2020

01/06/20

P to name

Reply not received.
let same be called

4- 02/06/20.

←

(V)

at 2:10 PM

th C is present

Referring to

Put up the data for

in 2/6/20

and

1/6/20

July was

26.05.2020

Pres

2

FIR No. 168/2020
PS Rajouri Garden
U/s 20/25/29 NDPS Act

30.05.2020

This is an application for release of vehicle on superdari.

Present: Ld. APP for the State

Applicant in person

Applicant is directed to file copy of RC on NDOH.

Be put up on 01.06.2020.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:30.05.2020

01/06/20

It. now despite repeated
calls since morning.

Application received.

Put up on 01/06/20

In consideration:

2

FIR No. 20/2020
PS Nihal Vihar

30.05.2020

Present: Ld. APP for the State
Ld. Counsel Sh. A.K. Sharma for applicant / accused
Report not received.
Let report be filed on 01.06.2020.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:30.05.2020

01/06/20

pt. now
Application pursued.
Reply not received.
Let the same be
closed to 2/6/20



FIR No. 372/2020
PS Khyala
State Vs. Gagan Singh @ Gagandeep
U/s 356/379/411/34 IPC

31.05.2020

This is an application for calling report from Jail Superintendent moved on behalf of applicant / accused as to why the accused / applicant not released from the jail.

Present: Ld. APP for the State
None for the applicant.

Report not received. Jail Superintendent is directed to file report on 01.06.2020.

Copy of order be sent to concerned Jail Superintendent.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:31.05.2020

01/06/20

Pt. None

Received.

Report / reply not received. let the same be called in 02/6/20. (V)

FIR No. 137/2020
PS Punjabi Bagh
State Vs. Gaurav @ Gauri
U/s 356/379/411/34 IPC

31.05.2020

This is an application for calling report from Jail Superintendent moved on behalf of applicant / accused as to why the accused / applicant not released from the jail.

Present: Ld. APP for the State
None for the applicant.

Report not received. Jail Superintendent is directed to file report on 01.06.2020.

Copy of order be sent to concerned Jail Superintendent.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:31.05.2020

01/06/20

Pt. now

Report / reply not received but the same be called in 02/06/20
(V)
e

30.05.2020

Present: Ld. APP for the State
Ld. Counsel Sh. Vibhuti Shekhar for applicant
At request, be put up on 01.06.2020.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/30.05.2020

01/06/20

PT. Now despite repeated
calls since morning
Review

Put up on 05/06/20

In consideration in.

FIR No. 362/19
PS Nangloi

30.05.2020

Present: Ld. APP for the State
Ld. Counsel Sh. Vibhuti Shekhar for applicant
At request, be put up on 01.06.2020.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:30.05.2020

01/06/20

upsc. 195/116

pt. No. despite upsc'd
calls since morning

be upsc'd -


but up on 05/06/20

for consideration in.

853/19
FIR No. 83/2019
PS: Nihal Vihar
09.05.2020

Present:
Ld. APP for the State.
None for accused.

Put up on 18.05.2020 for purpose fixed.


(RINKU JAIN)
DUTY MM/WEST/DELHI
09.05.2020

18/5/20

P.H. Now
Pursued
He put up on 1/6/20
before court concerned

1/6/20

P.H. Now
at P.S. be summoned

On 5/06/20

State vs. Harish

FIR No.356/19
PS Mundka
U/s 302/506/201/120B/34 IPC &
U/s 27/54/59 Arms Act

18.05.2020

Present: Ld. APP for State.

Heard. File perused.

IO has not filed e-challan.

Let same be filed by the next date of hearing.

Put up for further proceedings on 01.06.2020.

(Babita Puniya)
Duty MM/West/THC
18.05.2020

Condi. au closed due to
COVID-19 pandemic.

PL now

perused -

et. to be summoned

in next

Put up on 15/56/20 for

consideration. ✓

State vs. Haripal & Ajay Tripathi @ Monu

FIR No.90/20
PS Hari Nagar
U/s 364A/392/34 IPC

18.05.2020

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

IO in person.

Accused persons are stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused persons for the offences alleged in the challan.

IO is directed to file e-challan alongwith # value certificate by the next date of hearing.

Let production warrants of accused persons be issued for the next date of hearing.

Put up on 01.06.2020.

(Babita Punya)
Duty MM/West/THC
18.05.2020

21/06/20
court is closed due to
COVID-19 pandemic.
Pr. name
File prepared
Put up on 15/6/20
to impose fine. Duty MM

State vs. Balkishan

FIR No.001020/19
PS Rahola
U/s 411 IPC

18.05.2020

Present: Ld. APP for State.

Accused is stated to be in JC (not produced from JC on account of Covid-19 pandemic).

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 01.06.2020 before court concerned.

(Babita Puniya)
Duty MM/West/THC
18.05.2020

01/06/20
Warrants are closed due to
COVID-19 pandemic
Pte. no. up
Put up on 15/06/20
for consideration before court
concerned.
Duty mm

State vs. Romil and Dharmender

FIR No.099/2020
PS Mundka
U/s 394/397/411/34 IPC &
25/54/59 Arms Act

19.05.2020

Vide order no.733-786/CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

IO in person.

Accused persons are stated in JC.

Heard. File perused.

Perusal of the file reveals that accused persons are sent to face the trial for the offence punishable under section 394/397/411/34 IPC & Section 25/54/59 Arms Act of which section 397 IPC is triable exclusively by the Court of Sessions, however, IO has not filed e-challan.

Let same be filed by the next date of hearing.

Put up for further proceedings on 01.06.2020.

(Babita Puniya)
Duty MM/West/THC
19.05.2020

Copy of the order due
to court - 19 Pandemic
01/06/20

Pt. Name

Put up on 15/06/20

In consideration

Duty name

State vs. Harvinder Singh

E-FIR No.001305/19
PS Hari Nagar
U/s 411 IPC

18.05.2020

Present: Ld. APP for State.

Accused is stated to be in JC (not produced from JC on account of Covid-19 pandemic).

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 01.06.2020.



(Babita Puniya)
Duty MM/West/THC
18.05.2020

Contd. as above due to
COVID-19 pandemic
Pt. No. No
file present
Put. up on 15/06/20
In consideration

18.05.2020

Present: Ld. APP for State.

Accused persons are stated to be in JC (not produced from JC on account of Covid-19 pandemic).

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused persons for the offences alleged in the challan.

Let production warrants of accused persons be issued for the next date of hearing.

Put up on 01.06.2020.

(Babita Puniya)
Duty MM/West/THC
18.05.2020

Contd. on ch. due to Covid-19 pandemic.
01/06/20

due to Covid-19

Pt. No. 1

File perused

Put up on 15/06/20

Yr. consideration.

Ante me

State vs. Virat @ Raja @ Cheera & Ors.

FIR No.117/19
PS Hari Nagar
U/s 302/341/34 IPC
U/s 25/27 Arms Act

18.05.2020

Present: Ld. APP for State.

Accused persons are stated to be in JC (not produced from JC on account of Covid-19 pandemic).

Heard. File perused.

Let production warrants of accused persons be issued for the next date of hearing.

Put up for consideration on 01.06.2020.

(Babita Puniya)
Duty MM/West/THC
18.05.2020

See to consider

Consider as done
Pending
01/06/20

It, now

File perused.

Let to be summoned

Ch. N. D. H.

Put up on 15/06/20 for

consideration

Duty MM

State vs. Amit Kumar

FIR No.183/2020
PS Paschim Vihar East
U/s 376/328/366 IPC


01.06.2020

Present: Ld. APP for State.
IO in person.
Accused is stated to be in JC.

Heard. File perused.

Let production warrants of accused be issued for the next date of hearing.

Put up on 15.06.2020 for consideration.


(Babita Puniya)
Duty MM/West/THC
01.06.2020

State vs. Suraj

FIR No.100/2020
PS Kirti Nagar
U/s 379/511 IPC

01.06.2020

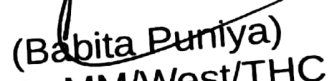
Courts are closed due to Covid-19 pandemic.

Present: None.

Accused is stated to be in JC.

File perused.

Put up on 15.06.2020 before court concerned for consideration.


(Babita Puniya)
Duty MM/West/THC
01.06.2020

State vs. Parveen @ Petha

E-FIR No.00379/19
PS Paschim Vihar West
U/s 411 IPC

01.06.2020

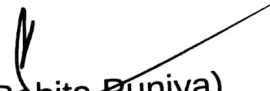
Courts are closed due to Covid-19 pandemic.

Present: None.

Accused is stated to be in JC.

File perused.

Put up on 15.06.2020 before court concerned for consideration.


(Babita Puniya)
Duty MM/West/THC
01.06.2020

State vs. Nikhil Kumar & Ors.

FIR No.38/18
PS Kirti Nagar
U/s 420/467/471/120B IPC

01.06.2020

Courts are closed due to Covid-19 pandemic.

Present: None.

Accused Nikhil is stated to be in JC.

File perused.

Put up on 15.06.2020 before court concerned for consideration.

(Babita Puniya)
Duty MM/West/THC
01.06.2020